

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Excise Appeal No.70403 of 2019

(Arising out of Order-in-Appeal No.MRT/EXCUS/000/APPL-MRT/302-304/2018-19 dated 11/09/2018 passed by Commissioner (Appeals), Central Goods & Service Tax, Meerut)

M/s Shakumbhari Casting

And Engineers

.....Appellant

(6th Km Milestone, Meerut Road, Muzaffarnagar,
U.P.-251003)

VERSUS

Commissioner of Central Excise, Meerut

.....Respondent

(Meerut)

WITH

Excise Appeal No.70404 of 2019

(Arising out of Order-in-Appeal No.MRT/EXCUS/000/APPL-MRT/302-304/2018-19 dated 11/09/2018 passed by Commissioner (Appeals), Central Goods & Service Tax, Meerut)

M/s Sunil Kumar Director

.....Appellant

(6th Km Milestone Meerut Road, Muzaffarnagar,
U.P.-251003)

VERSUS

Commissioner of Central Excise, Meerut

.....Respondent

(Meerut)

APPEARANCE:

Shri Rajesh Chibber, Advocate for Appellant

Shri Gyanendra Kumar Tripathi, Authorized Representative for
Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

Hon'ble Mr. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NOS. 70176-70177/2020

DATE OF HEARING : 06 February, 2020

DATE OF DECISION : 06 February, 2020

ARCHANA WADHWA

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this Appeal. Appeal dismissed as withdrawn.

(Dictated and Pronounced in open Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

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